

IN THE HIGH COURT AT CALCUTTA
CONSTITUTIONAL WRIT JURISDICTION

(Through: Video Conference)

Present:

The Hon'ble Chief Justice (Acting) Rajesh Bindal

And

The Hon'ble Justice I.P. Mukerji

And

The Hon'ble Justice Harish Tandon

And

The Hon'ble Justice Soumen Sen

And

The Hon'ble Justice Subrata Talukdar

Dated: 14th September, 2021

W.P.A 5323 of 2020

Court in its own motion:

In Re: Matters pending with interim orders in the High Court at Calcutta and Courts subordinate to it including the Tribunals within the State of West Bengal and Union Territory of Andaman & Nicobar Islands during the prevailing COVID-19 situation related non-availability of access to Courts.

The Court:

In view of the continuation of the restrictions and also pendency of M.A. No. 665/2021 in SMW(C) No 3/2020 (In Re: Cognizance for Extension of Limitation) before Hon'ble the Supreme Court of India which is now listed on September 16, 2021, we deem it appropriate to adjourn the hearing to October 4, 2021. All the interim orders passed by this Court in the present petition are extended till October 08, 2021.

Let the matter be listed on October 04, 2021.

This order be published on the official website of this Court and also be communicated to the Courts subordinate to this Court and all Tribunals; learned Advocate General; learned Additional Solicitor General; and the Presidents and Secretaries of the three wings of the Bar in this Court with a request to circulate the same among lawyers, litigants and other interested.

[Rajesh Bindal, CJ(A).]

(I.P.Mukerji, J.)

(Harish Tandon, J.)

(Soumen Sen, J.)

(Subrata Talukdar, J.)